

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-64/2000(Pt.)/12501/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Bijay Lashmi Boruah,
Judge, Employees Insurance Court-cum-
Presiding Officer, Labour Court-cum-
Presiding Officer, WAKF Tribunal, Assam, Guwahati.

Dated Guwahati, the 22nd December, 2023.

Sub:- **Earned Leave.**

Ref:- Your letter No. LCG.11/2002-2003/1003, Dated 21st December, 2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for five days from 26.12.2023 to 30.12.2023** (prefixing 23.12.2023 to 25.12.2023; suffixing 31.12.2023 to 01.01.2024), **along with station leave permission, from the morning of 23.12.2023 till the morning of 02.01.2024**, subject to submission of your latest Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge of your Court and Office to the District & Sessions Judge, Kamrup (M), and in her absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-64/2000(Pt.)/12502-12504/A, dated , 22-12-23

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information (Copy of the leave application in prescribed format is enclosed herewith).
2. The District & Sessions Judge, Kamrup (M).
- ✓ 3. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)